

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/2123/2023 C.P. (IB)/1139(MB)2021

IN THE MATTER OF

Shivani Movers & Ors ... Petitioner

Vs

Bhasin Properties and Developers Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Counsel for the Applicant has placed on record the order dated 15.09.2023 of the Hon'ble NCLAT. The perusal of the same shows that the parties have already resolved their disputes and in view thereof, the Hon'ble NCLAT has recorded as under:

"In view of the facts which have been brought before us, we see no reason to direct for convening CoC meeting to obtain any formal resolution. Parties having settled, ends of justice be served in closing the CIRP. Resolution Professional is discharged. Appeal is disposed of accordingly."

In view of the above stated, the present CP 1139 of 2021 and also the IA 2123 of 2023 are **disposed of.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/